RAJYA SABHA

the 26th February, 1973/the Monday. 1th Phalguna, 1894 (Saka)

The House met at eleven of the clock, MR. CHAIRMAN in the Chair.

BIRTHDAY FELICITATIONS TO THE CHAIRMAN

HON. MEMBERS: Many Happy Returns to you, Sir, on your birthday.

MR. CHAIRMAN: Thank you very much. I am very grateful to you all. I will try to serve you better.

ORAL ANSWERS TO QUESTIONS

FOREIGN COLLABORATION IN OFF-SHORE OIL EXPLORATION

*121. SHRI N. G. GORAY:

SHRI BHUPESH GUPTA:

DR. Z. A. AHMAD:

SHRIMATI PRATIBHA SINGH:

DR. BHAI MAHAVIR:

SHRI KOTA PUNNAIAH:

SHRI CHANDRA SHEKHAR:

SHRI KALI MUKHERJEE:

SHRI GURUMUKH SINGH MUSAFIR:

SHRI J. S. TILAK:

SHRI S. A. KHAJA

MOHIDEEN:

SHRI KRISHAN KANT:

SHRI GANESH LAL MALI:

DR. K. NAGAPPA ALVA:

SHRI NAWAL KISHORE:

SHRI BANARSI DAS:

[The question was actually asked on the floor of the House by Shri N.G. Goray. 17 RSS/72-1

SHRI K. P. SUBRAMANIA MENON:

SHRI K L. N. PRASAD:

SHRI SITARAM JAIPURIA:

SHRIMATI SUMITRA KULKARNI:

SHRI SANAT KUMAR RAHA:

SHRI N. R. CHOUDHURY:

SHRI K. P. SINGH DEO:

SHRI SURAJ PRASAD:

SHRI DAHYABHAI V. PATEL:

SHRI PITAMBER DAS:

SHRI JAGDISH PRASAD MATHUR :

SHRI K. C. PANDA:

SHRI M. K. MOHTA:

SHRI J. P. YADAV:

SHRI O. P. TYAGI:

SHRI LOKANATH MISRA:

SHRI V. K. SAKHLECHA:

SHRI SITARAM KESRI:

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

- (a) whether it is a fact that Government have recently decided to have foreign collaboration for off-shore oil explorations and if so, the reasons therefor;
- (b) the details of the collaboration offers received; and the decision taken by Government thereon; and
- (c) the success achieved in off-shore drilling so far?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOR-OOAH): (a) to (c) A statement is laid on the Table of the House.

STATEMENT

In view of the likely increase in the gap between the country's anticipated lequirements of crude oil and the expected indigenous production in the coming years,

developments in the world oil situation and the lack of adequate indigenous expertise, it has been decided by Government to consider foreign collaboration for oil exploration in offshore areas. A number of proposals have been received from several foreign companies and these are at present under consideration of Government; it is premature to disclose details of these collaboration offers

The ONGC made a start in off-shore drilling in the Gulf of Cambay near Aliabet in 1970. Though oil was struck, it was not found to be in commercially exploitable quantity.

SHRI N. G. GORAY: Sir, I regret to say that the statement does not really state I much. You know that the gap between the oil that is consumed here and the indigenous sources of oil is so big that we will really have to depend on foreign sources if we do not succeed in our own efforts to find oil in our country. In this statement, Sir, it has been stated in paragraph 2 that the ONGC made a start in off-shore drilling in the Gulf of Cambay near Aliabet in 1970 and that though oil was struck, it was not found to be in commercially exploitable quantity. I would like to know, Sir, whether it would have been possible to find any commercially exploitable quantity if we had gone deeper and whether it was not possible for us to go deeper because we do not have the necessary expertise. What is the reason for abandoning this exploration at this stage?

SHRI D. K. BOROOAH: Sir, the exploration in the Gulf of Cambay near Aliabet was from a fixed platform. So, its scope of operations was very limited. Perhaps we need a mobile platform if we have to function more effectively so far as off-shore exploration of oil is concerned.

SHRI N. G. GORAY: Sir, my second question is whether, if in the opinion of the honourable Minister it was because of

the static platform that we could not explore in a better manner, a new platform, self-propelled platform, which could move about, would be acquired. It is the view of the Government that such a platform will be ordered from abroad? I want to know whether it is a fact that so far as the Bombay High point is concerned which is another point where oil is likely to be struck we had ordered a platform from Japan and though we have been told again and again that it is arriving very soon, there is no trace of it and that is not likely to arrive for a few months to come because of certain technical difficulties.

SHRI D. K. BOROOAH: Yes, Sir. A platform was ordered with the Mitsubishi of Japan. It is a mobile, self-propelled, platform and it would have come by now. But, unfortunately, in the sea performance, it was found that so far as the performance of the electric installations was concerned, it was not up to the mark. Therefore, certain changes are being made and, they are experimenting with its performance. If the performance is found to be a hundred per cent correct, only then it would be adviseable to bring it here for operation.

SHRI N. G. GORAY: How long will it take?

SHRI D. K. BOROOAH: It is difficult to say. But it is expected that they would do it in a few months time.

DR. Z. A. AHMAD: Sir, is it a fact that the whole question of off-shore exploration of oil is connected with the shortage of inland production, as you have stated here? In view of the fact that it is very, very intimately connected with that, may I know what steps do you propose to take in order to increase exploration? In view of the fact that the Oil and Natural Gas Commission has largely failed to cope with this task, are you prepared to reorganize the whole Oil and Natural Gas Commission, with a view to manning it properly

under proper guidelines and making it efficient enough to develop the internal resources of the Country?

SHRI D. K. BOROOAH: Sir, I am in complete agreement with the hon. Member that we shall have to intensify our inland drilling. Now we are holding discussions with the Soviet team experts headed by one of the Deputy Ministers, who himself is an expert in the field, and are trying to intensify the drilling both for exploration and production in those areas where we have already done good work. There are two constraints: One is the availability of rigs. The Soviet team thinks that our rigs have become out of date and we have to go in for new rigs which will double our rate of drilling. And now we are having discussions with the Soviet Union whether a part of these rigs could be made in the HEC. A team from HEC is coming for holding negotiations and discussions on this point.

The second point is about the recognization of ONGC. I feel that they have not been able to take up the necessary measures. It is a very important matter that the ONGC should be in a position to function properly and discharge their responsibilities assigned to them.

MR. CHAIRMAN : Shrimati Pratibha Singh.

SHRIMATI PRATIBHA SINGH: Sir, may I know the financial outlay for the off-shore drilling programme for the year 1973-74, and details of the areas subjected to exploration under this programme? May I also know whether it is a fact that the efforts made so far in the direction of offshore oil exploration have not been very encouraging, and if so, the specific reasons for the slow pace maintained in this regard so far? Also, Sir, may I know

MR. CHAIRMAN: That will do.

SHRIMATI PRATIBHA SINGH: During his recent visit to Haldia the Minister said that certain abandoned oil exploration projects are again to be revised. If so, what are the details?

SHRI D. K. BOROOAH: The hon. Member put a question about the financial investment in off-shore drilling. This is a matter of negotiation with different companies. It depends upon the type of off-shore drilling. There are many methods. So far as the investment in off-shore drilling by the ONGC is concerned, we have already invested Rs. 34 crores on this platform and I am sure we will be able to provide more information when the hon. Member wishes to put another question on this next time.

So far as taking up the question of those areas which were abandoned is concerned, that relates to the problem of intensification of inland exploration in this country. We are now looking into this problem, and certainly our availability of crude immediately will depend upon the production from our inland sources.

Thirdly, the question of off-shore drilling here relates to the delay. I would suggest that the Government's policy was announced only in January this year. It is a some what long drawn-out programme. It has to be preceded by a lot of discussions and necessary arrangements.

SHRIMATI PRATIBHA SINGH: They have not been very encouraging. What are the specific reasons for it?

SHRI D. K. BOROOAH: We have not started as yet because the Government policy was announced only is January this year.

SHRI KALI MUKHERJEE: This oil exploration and the oil magnates are more or less in the same cartel. India is trying

to explore in the Bays or Bombay High or in other places in the country. One of the experts, Mr. Michael Tanger of the Tanger Economic Association, New York, has said that full ownership of the Government only can explore and no cartel will be helpful in any country, particularly so in the developing countries. Will the Minister take that into consideration and try to find out either a participator or a joint venture keeping in view this report? Will he kindly go into the report of Mr. Michael Tanger and find out how we can help ourselves?

SHRI D. K. BOROOAH: I shall find out that report. I am sorry there was a slip of tongue on my part. The cost of the platform is Rs. 11 crores approximately and not Rs. 34 crores which related to some other item.

SHRI J. S. TILAK: In view of the likely increase in the gap, when will the drilling operations in the Bombay High will start? Actually it has been delayed. If the ONGC has failed, will the Government think of any collaborating parties which have agreed to risk investment for exploration.

SHRI D. K. BOROOAH: I do not agree that so far as off-shore drilling in Bombay High is concerned, the ONGC has failed because the platform has not reached the high seas as yet. Then, it is not exactly collaboration. The Government policy is to utilise the services and the expertise of foreign collaborators and companies keeping in view and safeguarding our own interests.

SHRI J. S. TILAK: He has not answered my question. When will drilling start?

SHRI D. K. BOROOAH: I said in reply to a question put by Mr. Goray that it would take a few months from now.

SHRI KRISHAN KANT: The hon. Minister has very quietly evaded the question.

The policy enunciated in January is not a new wisdom dawned. Four years ago, Mr. Ashok Mehta wanted the same thing and it was abandoned. May I know that during this period of 4 years time Shri Ashok Mehta wanted to have this, whether any information drilling was done, whether any survey was conducted and whether Indians were given experience through Mexican State Company and such other organisations? Also when you speak about lack of adequate engineers, my charge is that the Government has been sleeping for four years. You decided upon hard option four years ago and now you are reverting to soft option? How will he justify the present situation. How does he explain what has happened during the last four years and why the [new policy?

SHRI D. K. BOROOAH: It is difficult for me to say anything as to what has happened four years ago.

SHRI KRISHAN KANT: He is a Minister in charge of everything. He must explain.

SHRI D. K. BOROOAH: The hon. Member was a Member during this period and certainly he had more access to information than I have just now.

SHRI KRISHAN KANT: No, Sir. It is a very serious question. It is a question of a complete change of policy. He cannot evade on that basis. He has been brought in because of his experience in oil. We expect replies from an expert in oil, and that is why he has been brought in on this job. Now I am asking: Was any attempt made during the last four years and what were the terms and conditions when Mr. Ashoka Mehta was there? I think it was a complete sabotage of the policy during the last four years, and from hard option they are going in for soft option.

SHRI D. K. BOROOAH: I do not know about that. Certainly I am not an oil expert. I am a public man having some knowledge about oil matters, but I am not at all an expert. But then Sir.

SHRI KRISHAN KANT : Sir, he has not answered

MR. CHAIRMAN: I think he has answered your question.

SHRI KRISHAN KANT : He has not answered

MR. CHAIRMAN: I say he has answered your question with regard to his being an expert.

SHRI D. K. BOROOAH: The Government policy on off-shore drilling is before the House and it will be my endeavour to implement it to the best of my ability, but it is difficult for me to say as to what his happened four years ago because, as I have said, I joined only recently.

SHRI KRISHAN KANT: How does he say that, Sir? Let the Minister say why that policy was changed. This is a very serious matter. The Minister cannot absolve himself of his responsibility.

SHRI A. G. KULKARNI: The Minister has to go through all the files. There is a relevant question by two Members. Actually, everybody is agitated. This is a policy of drift in the Government.

 $MR.\ CHAIRMAN$: You please calm yourself.

SHRI MAHAVIR TYAGI: It has always been the privileage of a Minister to ask for some notice and, therefore, if the hon. Minister has no information readily available, he may ask for time.

SHRIMATI PRATIBHA SINGH: How could he give this statement at Haldia that he would re-start the abandoned project, if ho had no information?

SHRI D. K. BOROOAH: Sir, I really do not know what the statement is, but what we discussed was the necessity of intensifying our inland exploration because basically we will have to depend on inland exploration for oil. According to the Government Plan also, for the next five years our main production will be coming from inland. In fact, the Government policy is that only about 1/3 of a million or about less than half a million is expected to come from off-shore drilling.

SHRI KRISHAN KANT : Sir. he has not replied to my question.

MR. CHAIRMAN : He says he is not in a position

SHRI KRISHAN KANT: What has been done up till now—byway of information drilling? Has there been any survey, has there been a.iy training in drilling, has any expertise been taken from any other country up till now? What has been done up till now? A change of policy has taken place both in off-shore drilling and fertilizer plants. Will the hon. Minister agree for a full discussion on the subject in this House? This is a very serious matter.

SHRI D. K. BOROOAH: Sir, as Mr. Tyagi has suggested, I would ask for notice of this question. Then I will given the information.

(Interruptions)

SHRI KRISHAN KANT: This question was sent to him at least ten days back. He cannot ask for notice.

SHRI SITARAM KESRI: My submission is, when the Minister is not prepared, I would suggest that there may be fresh question. Therefore, I request that the Minister should be allowed some time because he became a Minister only recently.

SHRI A. G. KULKARNI: If he is not prepared, let him say.

MR. CHAIRMAN : There are 34 members on my list.

SHRI KRISHAN KANT: It is a very important question. There should be a full discussion on this.

MR. CHAIRMAN: Unless I get a notice, I cannot any anything.

SHRI KRISHAN KANT: Will the Minister agree for a discussion?

SHRI D. K. BOROOAH: I have no objection to any discussion.

DR. K. -NAGGAPPA ALVA: Sir, in view of the Government's decision to have hereafter fuel, oil-based fertilizer factories instead of the present power-based factories and also the other existing demands, will the Government give top priority and urgency to both the foreign collaboration as well as expertise collaboration in oil exploration and have a real business transaction in a business-like manner, devoid of political considerations?

SHRI D. K. BOROOAH : We are discussing off-shore oil explorations...

MR. CHAIRMAN: He is suggesting to you that you should give priority consideration to this matter without being influenced in any manner by any political consideration. Is it not your question?

DR. K. NAGAPPA ALVA: Top-most priority must be given and that the transaction must be business-like and it must be devoid of all political considerations.

SHRI D. K. BOROOAH: Yes.

DR. K. NAGGAPPA ALVA: What is his answer?

MR. CHAIRMAN: He has said: Yes.

SHRI K. P. SUBRAMANIA MENON . Sir, this is a very serious state of affairs. The Oil and Natural Gas Commission for the last ten years has not been able to spot a single drop of oil and I do not know what they have been doing all these years. The Malavia Committee had also made certain recommendations about it. Secondly, when we are forced to give further concessions to foreign oil companies ..

MR. CHAIRMAN: Now, please ask your question.

SHRI K. P. SUBRAMANIA MENON: May I know from the Government whether in view of the fact that our present expectations in the off-shore drilling is limited, the Government will give more consideration to drilling in in-shore areas than offshore areas where the possibility of finding oil is still there? Secondly, in view of the fact that this problem is going to be a very serious problem and this country is faced with over Rs. 350 crores in foreign exchange in the next Five Year Plan for import of crude, will the Government utilise all its resources at present available in order to see that we get fresh sources of oil and go ahead with the exploration of oil?

SHRI D. K. BOROOAH: That is exactly what I said when I said that we emphasise the in-shore drilling and side by side we are trying to ...

MR. CHAIRMAN: That is a mixed venture.

SHRI D. K. BOROOAH: Yes, Sir.

SHRIMATI SUMITRA G. KULKARNI:

My friends, Mr. Krishna Kant and Shrimati Pratibha Singh, have asked what is the reason for this change of policy and in the statement it is said that there is likely increase in the gap between the country's

anticipated requirements of crude oil and the lack of adequate indigenous expertise. My submission is that since 1955-56 the Government has been aware that there is a shortage of oil and that we cannot meet all the demands of the Country. We are also aware of the shortage of expertise. It is not as if it has come to the notice of the Government today. Then what is the real reason for reversal of the policy? What are the new circumstances which have arisen to justify the reversal of '.his policy followed in rejecting the Termeco proposal as was made by the U.S. firm in 1965-66? Does the Government think that foreign collaboration is possible on terms which imply that risk capital will be invested by outsiders and that no share of the oil will go to them? The Tenneco contractors had offered that it will be their risk; a billion dollar risk for exploration will be theirs and if oil is struck then they will ask for share. Now are we going to take that risk? Now, what

MR. CHAIRMAN : You cannot put so many questions.

SHRIMATI SUMITRA G. KULKARNI: These are all inter-connected questions.

MR. CHAIRMAN: They may be interconnected but you are repeating also.

SHRIMATI SUMITRA G. KULKARNI: These are facts that I am giving.

MR. CHAIRMAN: There are 34 Members who want to put questions.

SHRIMATI SUMITRA G. KULKARNI: Will the Government inform . . .

MR. CHAIRMAN: All right you go on as long as you like.

SHRIMATI SUMITRA G. KULKARNI: Will the Minister please nform the House . . . what were the ti esui of the Tenneco collaboration?

MR. CHAIRMAN: If one Member puts ten inter-connected questions one whole hour will be taken up on one question.

SHRIMATI SUMITRA G. KULKARNI: Now, why we are contemplating foreign collaboration even before our own offshore platform has been tried out and Bombay High has not yet been drilled?

MR. CHAIRMAN : All right; that will do. Thank you very much.

SHRIMATI SUMITRA G. KULKARNI: All this investment will be useless unless we know...

MR. CHAIRMAN: That is all right. The Minister will reply now.

SHRI D. K. BOROOAH: The question really is, why is it that we are going in for collaboration.

MR. CHAIRMAN: And why are you changing the policy? I am only putting her question to him.

SHRI A. G. KULKARNI: You are putting it better.

MR. CHAIRMAN: I do not say that I can put questions better than you do.

SHRI D. K. BOROOAH: I can only repeat what has been said in the statement.

DR. BHAI MAHAVIR: Why repeat? What is the purpose of repetition? If there is anything new you should add.

SHRI D. K. BOROOAH: The demand for petroleum products has increased and the price of crude has gone up.

AN HON. MEMBER: That was known already.

SHRI D.K. BOROOAH: Till 1970 the price had not gone up. In fact, it was buyers' market but since 1972 it has become a sellers' market. The price has gone up and therefore it is necessary for us to produce more oil. The availability of crude will be certainly conditioned by high prices and also presumption by America and other countries for future oil production in Middle East

SHRI SANAT KUMAR RAHA: I want to know from the Minister whether the Government has any plan to have our own indigenous expertise in the field of off-shore oil exploration and if so is there any timebound programme? And if possible why should we not seek the help of Soviet Russia to help us to develop our own indigenous expertise so that we can avoid going in for such collaborations?

DR. BHAI MAHAVIR: Soviet Russia itself is seeking the aid of Japan.

SHRI D. K. BOROOAH: We have already got a number of technicians trained in off-shore operations. And the company which'js operating here, who are, so to say contractors is also training our people. They will be training them for one year in the first instance and for another six months if it is necessary. So we are trying to build up our own expertise in off-shore drilling.

श्री सुरज प्रसाद: यभी अखबारों में यह बात ग्राई है कि भारत सरकार ने बम्बई हाई को छोड़ कर श्रेष जगहों पर ग्राफ-शोर ड्रिलिंग के लिए जापान के साथ समझौता करने का निश्चय किया है, तो मैं यह जानना चाहता है कि क्या यह बात सही है।

दूसरी बात मैं यह जानना चाहता हं कि बम्बई हाई में जो बाफ-शोर डिलिंग के लिए जापान के साथ समझौता करके जो प्लेट फार्म बनाया गया और अमेरिका के जो एक्सपटंस हैं, वह ड़िलिंग में सहयोग करेंगे धौर जब इस बात की सम्भावना हो जायेगी कि वहां पर तेल प्राप्त हो जायेगा, तो उस समय ग्रमेरिका के एक्सपर्ट चले जायेंगे और भारत के जो एक्सपर्ट होंगे, वे इस तेल को प्राप्त करने के कार्य को करेंगे । बाम्बे हाई में लगता यह है कि इडिजनस जो एक्सपर्ट हैं, उनको अधिक से अधिक इस्तेमाल करने की कोणिश की जा रही है, जबकि बाम्बे हाई को छोड़ कर दूसरी जगहों में जो जापान के साथ कालेबोरेशन हो रहा है, उसमें जपान के एक्सपर्ट्स को अधिक से अधिक प्रश्रय देने की कोशिश की जा रही है और जब तेल पाया जाएगा तो यह भी अखबारों में ग्राया है कि तेल का 40 प्रतिशत जापान को दे दिया जाएगा। क्या यह बात सही है ?

श्री सभापति : ग्रापका सवाल हो गया । दस मिनट बाप लेंगे तो दूसरे कैसे पृछेंगे ?

श्री सुरज प्रसाद: आज अखबार में आया है कि चीन और जापान के बीच भी किसी तरह का कालेबोरेजन हो रहा है टेक्नोलोजी का, लेकिन चीन तेल में कोई सहयोग नहीं करेगा। तो उस तरह की नीति हिन्दस्तान की सरकार क्यों नहीं जापान के साभ बरतने के लिये तैयार है ?

भी डी० के० बक्सा: महोदय, पहला सवाल जो उन्होंने पूछा कि बाम्बे हाई में काम चालू होने का जो प्रबन्ध किया गया है, उसमें जापान से हमने खाली प्लेटफामं लिया। वह काम ग्रो० एन० औ० सी० खद करेंगे।

दूसरा सवाल ब्राफ-शोर ड्रिलिंग के लिए टेक्नोलोजी के बारे में था। इसके लिये कुछ विदेशी कम्पनियों ने इच्छा प्रकट की है कि ये लोग हमारे साथ काम में पार्टिसिपेट करेंगे। क्या शर्त पर होंगे, क्या उसल पर होंगे, वह अभी निषंय नहीं किया गया है । उन्होंने अभी खाली इच्छा प्रकट की है। उसमें जापान, कांस, कनाडा, यूनाइटेंड स्टेट्स, इटली और कुछ प्राइवेट कम्पनियां भी हैं और कुछ गवनैमेंट कम्पनियां भी उसमें शरीक हैं। इस बारे में चिन्तन हम कर रहे हैं।

श्री सूरज प्रसाद: सभापति जी, जवाव नहीं हुआ।

श्री सभापति : उन्होंने जवाब दे दिया है । उन्होंने कहा है कि उन्होंने आफर किया है, हम उसे कंसीडर कर रहे हैं।

SHRI DAHYABHAI V. PATEL: I would request the hon. Minister to give us a more detailed statement, since he has heard the feelings of Members and knows what their enquiries are about, instead of this 1-1/2 pages flimsy thing which gives hardly any information. It hides more than it gives as information. Will he now give some information about what the House really wants and will he give us a more detailed statement on this '.'

SHRI D.K. BOROOAH: 1 submit that so far as the present question is concerned, I have got information relating to what we are doing now. I have got all the information and, if any question is put, I will answer

SHRI DAHYABHAI V. PATEL: About future plans.

MR. CHAIRMAN: Mr. Mathur.

श्री जगदीश प्रसाद माथर : मंत्री महोदय ने धभी बताया कि किसी का प्लेटफार्म, किसी की मशीन, किसी के बादमी और किसी के यहां तेल निकलता है। जापान का प्लेटफार्म, श्रमेरिका की टेक्नोलोजी, हिन्दुस्तान के ब्रादमी, ब्रापने जो ये अलग-अलग चीजों का कनवा जोड़ा है, उसमें मझे इस बात की शंका है कि पहले भी श्रापने कालेबोरेशन इसी प्रकार का किया था किसी के श्रादमी, किसी की टेक्नोलोजी, किसी की मशीन। क्योंकि और देशों को इसरे देशों में कालेबोरेशन करने में ग्रापत्ति नहीं है, इसलिए हिस्दुस्तान में जिन लोगों ने कालेबोरेशन पहले किया था उन्होंने पाकिस्तान के साथ भी किया था और हिन्द्स्तान का जो रुपया था उसका उपयोग पाकिस्तान में तेल और गैस निकालने में हुआ। मैं उदाहरण भी दे सकता हं। राजस्थान के जैसलमेर जिले में जो इस प्रकार का फ्रांस के साथ काले-बोरेशन हमा, फांस के लोग उस समय पाकिस्तान में कालेबोरेशन से तेल निकाल रहे थे। हमारे सारे रुपये

का उपयोग पाकिस्तान में हुआ। तो यह किसी की टेक्नोलोजी, किसी की मशीनरी, इसका ग्रसर क्या होने वाला है।

श्री डी० के० वरुपा: मेम्बर साहब ने जो फरमाया, इसके बारे में मुझे कोई ज्ञान नहीं है। इसलिए उसके बारे में मेरे लिये कुछ कहना उचित नहीं होगा । लेकिन उन्होंने बताया कि जापान का प्लेटफार्म, अमरीका की टेक्नोलोजी तो दुनिया में देवनोलोजी जिस तरह से बढ़ रही है, हमको उसे लेना पहेगा। इसके बारे में हम यह नहीं कर सकेंगे कि हम ग्रपने ही स्टेट्स से लेंगे; क्योंकि ग्राफ-शार डिलिंग हमारे यहां हुझा नहीं है। हमारी टेक्नोलोजी जब बढ़ जाएगी, हमारे टेक्नीकल एक्सपटंस जब निकल आवेंगे. तो वह अच्छा काम कर लेंगे।

SHRI K. C. PANDA: We have been talking of off-shore drilling since 1965 and we have been asking all the nations for collaboration. May I know from the hon. Minister how many Indian technicians have been trained by now in other countries for taking up off-shore drilling?

SHRI D. K. BOROOAH: Sir, the exact number is not avdiable with me now. But they have already been trained and some are still being trained.

MR. CHAIRMAN: Mr. Sitaram Kesri. This is the last question. We have already taken about 40 minutes over one question.

श्री सीता राम केसरी: सभापति जी, बापके द्वारा मंत्री महोदय से मैं यह जानना चाहंगा कि 8 जनवरी, 1973 को जो इनके भृतपूर्व मंत्री थे, गोखले साहब. उन्होंने एक प्रेम कांफ्रेंस में स्टेटमेंट दिया था जिसमें उन्होंने कहा था कि विदेशी कंपनियों से जो कंट्रेक्ट होगा उसका बेसिस्क जनरल कंट्रेक्ट होगा । जनरल कंट्रेक्ट यह होगा कि अगर तेल निकलेगा तो वह पेयबल होगा ग्रदरवाइज वह पेयबल नहीं होगा। तो मैं मंत्री महोदव से जानना चाहता हूं कि विदेशी कंपनियों के साथ जो कंट्रेक्ट का बेसिस बनाया है, उसको महेनजर रखते हुए क्या सरकार इस कंडीशन को लागु रखेगी?

श्री डी॰ के॰ बच्छा: जनरल कंट्रेक्ट की जो बुनियाद है वह यही है कि जो कंट्रेक्टर तेल नहीं निकाल सकेंगे, उनके लिए उनको कोई कम्पेंसेशन नहीं देना है।

*122. [Transferred to the 6th March, 1973.]

निर्धन व्यक्तियों को कानून सम्बन्धी सहायता

*123 श्री जगदीश प्रसाद मायुर :†
श्री पीताम्बर दास :
श्री जगदम्बी प्रसाद यादव :
श्री श्रोइम् प्रकाश त्यागी :
श्री पंडरोनाथ सीताराम जी

श्री विरेन्द्र कुमार सखलेखाः

क्या विधि, न्याय और कम्पनी कार्य मंती 20 मार्च, 1972 को राज्य सभा में तारांकित प्रश्न संख्या 141 के दियें गयें उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि:

पाटिल:

- (क) निर्धंन व्यक्तियों के लिये कानून संबंधी सहायता का उपबंध करने के सम्बन्ध में अब तक क्या प्रगति हुई है; अोर
- (ख) इस सम्बन्ध में आगे क्या कार्यवाही करने का विचार है?

J [LEGAL Am To THE POOR •123. SHRI JAGDISH PRASAD MATHUR:

SHRI PITAMBER DAS: SHRI J. P. YADAV: SHRI O. P. TYAGI : SHRI P. S. PATIL: SHRI V. K. SAKHLECHA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the reply to starred Question No. 141 given in the Rajya Sabha on the 20th March, 1972 and state:

(a) the progress so far made in regard to the provision of legal aid to the poor; and

(b) what further action is contemplated in the matter?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): (a) The Advocates (Amendment) Bill, 1973 which authorises the^ Bar Councils to establish Legal Aid Funds and to give legal aid in the prescribed manner,£was passed by the Rajya Sabha on the 20th February, 1973. The Criminal Procedure Code Bill passed by that House also contain in Clause 304 a provision for the grant of legal aid to indigent persons in cases triable by the court of session and also empowers the state Government to extend the scope of this aid to other category of trials also.

Government has also appointed an expert Committee on Legal Aid which is expected to submit its report shortly.

(b) Further action would be taken on the receipt of the report of the Committee.

\$[विधि, न्याय और कस्पनी कार्य मंती (श्री एच० आर० गोखले) : (क) अधिवनता (संशोधन) विधेयक, 1973 जो बार कॉसिलों को कानूनी सहायता निधियां स्थापित करने और बिहित रीति में कानूनी सहायता देने के लिये प्राधिकृत करता है, राज्य सभा द्वारा 20 फरवरी, 1973 को पारित कर दिया गया है। उस सदन द्वारा पारित दण्ड प्रत्रिया संहिता विधेयक के खण्ड 304 में भी सेशन न्यायालय द्वारा विचारणीय मुकदमों में निधंन व्यक्तियों को कानूनी सहायता दिए जाने की व्यवस्था है और वह अन्य प्रकार के मुकदमों में भी यह सहायता उपलब्ध करने के लिए राज्य सरकारों को सशक्त करता है।

The question was actually asked on the floor of the House by Shri Jagdish Prasad Mathur. \\] English translation. 5[] Hindi translation.